

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/1587/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati the 27th February, 2023.

Sub: **Station leave permission.**

Ref:- Your letter No. DJG/891, dtd 23.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 24.02.2023 till the morning of 27.02.2023.**

The Addl. District & Sessions Judge, Goalpara and in his absence the Civil Judge & Assistant Sessions Judge, Goalpara and in his absence the CJM, Goalpara and in his absence the in-charge CJM, Goalpara shall remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/1588/A, dated , 27-02-2023

Copy to :

✓1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)